

M. MADHUSUDHANA REDDY, B.Com., FCA, Cert. FAFD & IP
Insolvency Professional
(Reg. Under Insolvency & Bankruptcy Code 2016 with IBBI)
Reg. No. IBBI/IPA-001/IP-P00843/2017-18/11427

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016)

FOR THE ATTENTION OF THE CREDITORS OF APEX DRUGS LIMITED

1.	Name of corporate debtor	Apex Drugs Limited
2.	Date of incorporation of corporate debtor	05.12.1989
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4.	Corporate Identity Number / limited liability identity number of corporate debtor	U24230TG1989PLC010737
5.	Address of the registered office and principal office(if any) of corporate debtor	210, 2nd Floor, Ram's Enclave, Erragadda Hyderabad 500018 Telanagana.
6.	Insolvency commencement date in respect of corporate debtor	06.09.2018 As per NCLT dated 06.09.2018 in company petition no CP (IB) No.269/9/HDB/2018
7.	Estimated date of closure of Insolvency Resolution Process	05.03.2019 (180 days from the Insolvency Commencement date)
8.	Name, address, email address, telephone number and the registration number of the Interim Resolution Professional	<u>Name:</u> Maligi Madhusudhana Reddy <u>Address:</u> G-8, Amrutha Ville, Opp. Yashoda Hospital, Rajbhavan Road, Somajiguda, Hyderabad – 500082 <u>Email:</u> mmreddyfca@gmail.com <u>Mobile:</u> 9848271555 <u>Reg.No:</u> IBBI/IPA-001/IP-P00843/2017-2018/11427
9.	Last date for submission of claims (within 14 days from the date of commencement of CIRP)	20.09.2018

Notice is hereby given that the Hon'ble National Company Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process against the Apex Drugs Limited on 06.09.2018 via order dated 06.09.2018.

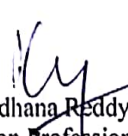
The Creditors of M/s Apex Drugs Limited are hereby called upon to submit a proof of their claims, on or before 20.09.2018 to the Interim Resolution professional at the address mentioned against item 8.

The Submission of proof of claims is to be made in accordance of with Chapter IV of the insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Person) Regulation 2016. The proof of claim is to be submitted by way of the following specified forms along with affidavit and documentary proof in support of claim in Form B - Claim by Operational Creditor except Workmen and Employees, Form C - Claim by Financial Creditors, Form D – Claim by Workmen or an Employee and Form E – Authorized Representative of Workmen and Employees. The above mentioned forms can be downloaded from the website www.ibbi.gov.in of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) regulation 2016.

The financial creditors shall submit their proof of claims by electronic means only. The Operational Creditors, including workmen(s) and employee(s), may submit the proof of claims in person, by post or by electronic means. The moratorium for prohibiting, inter alia, all types of suits, recovery, action against said corporate debtor under section 14 of the IBC is ordered with effect from 06.09.2018 till completion of the corporate insolvency process or until the bench approves the resolution plan under sub-section (1) of Section 31 or passes an order for liquidation of corporate debtors under section 33, whichever is earlier.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08.09.2018
Place: Hyderabad


Maligi Madhusudhana Reddy
Interim Resolution Professional
Regd No:IBBI/IPA-001/IP-P00843/2017-2018/11427



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